

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of September, 2025

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
2.9.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	716/MP/2025	ABRELRJ	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking extension in the date of effectiveness of 102 MW connectivity at Gadag-II PS from 31.12.2025 till 8.4.2027(On admission).
	2.	717/MP/2025	ABRELRJ	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking extension in the date of effectiveness of 102 MW connectivity at Koppal-II PS from 31.12.2025 till 5.3.2027(On admission).
	3.	721/MP/2025	ABRELRJ	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking extension in the date of effectiveness of 184 MW Connectivity at Gadag-II PS from 31.12.2025 till 23.6.2027 (On admission)
	4.	726/MP/2025	ABRELRJ	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking extension in the date of effectiveness of 184 MW Connectivity at Koppal-II PS from 27.12.2025 till 16.5.2027 (On admission).
	5.	735/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Supply of 1200 MW ISTS-Connected Solar PV Power Projects Anywhere in India with Greenshoe Option of Additional Capacity upto 600 MW
	6.	713/MP/2025	GCIL	Petition under Section 79 and 178 of the Electricity Act, 2003 read with the CERC (Indian Electricity Grid Code) Regulations 2023, the CERC (Ancillary Services) Regulations, 2022, the CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2024, and Commission's Suo-Motu Orders in 7/SM/2023 and 2/SM/2025 to secure reliable grid operation.
	7.	41/MP/2014	AREPL	Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs (Received by Remand)
	8.	14/MP/2014	KVKEL	Petition for adjustment of Tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).
	9.	327/MP/2013	Diwakar Solar	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).
	10.	675/TL/2025	MPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to MEL Power Transmission Limited.
	11.	690/AT/2025	MPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the MEL Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	12.	686/TL/2025	BAPTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Bikaner IV Transmission Limited to implement transmission project t ?Augmentation of

				2x500 MVA (7th & 8th), 400/220 kV ICTs along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS & Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300MW) [1 no. bay] & M/s SJVN Green Energy Limited (500MW) [2 no. bays] RE power projects at 765/400/220kV Bikaner-IV PS under ?Regulated Tariff Mechanism? (RTM) Mode.
	13.	162/MP/2025	WRLDC	Truing up application under Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of WRLDC Fees and Charges for control period 2019-24.
	14.	163/MP/2025	POSOCO	Petition under Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NLDC fees and charges for control period 2019-24.
	15.	164/MP/2025	SRLDC	Truing up application under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of SRLDC fees and charges for control period 2019-24.
	16.	165/MP/2025	ERLDC	Truing up application under Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of ERLDC Fees and Charges for control period 2019-24.
	17.	168/MP/2025	NRLDC	Truing up application under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 13 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NRLDC Fees and Charges for control period 2019-24.
	18.	173/MP/2025	NERLDC	Submission under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NERLDC Fees & Charges for the control period 2019-24.
	19.	180/MP/2019 alongwith I.A.Nos. 32/2023 &20/2024	Indian Railway	Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018, and read with Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999(Interlocutory application for amendments of the Petition and I.A. moved by KPTCL for the deletion of the name from the array of Respondent No.5) (Part heard).
	20.	331/MP/2025	CSPJODHPUR	Petition under Section 79 of the Electricity Act, 2003 seeking a declaration and clarification to the extent that inverters fall under the definition of Solar Power Generator (SPG) as per the Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance (MoF) for revision in CGST rates on SPG
	21.	364/MP/2025	KSK Mmahanadi	Petition under Section 79 (1) (b) and (f) of the Electricity act, 2003 seeking adjudication of disputes pertaining to the erroneous deduction of rebate by the Respondents, from the payment made to the Petitioner for supply of power under the Power Purchase Agreement dated 26.2.2014.
	22.	302/MP/2025	KSEB	Petition regarding Non-Implementation of Waiver of Inter-State Transmission Charges for Renewable Energy Projects as envisaged by Ministry of Power in Billing of Designated Inter-State Transmission System Consumers Under CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2022 and its Amendments (on maintainability).

	23.	429/MP/2025	HRPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended) and Connectivity Sharing Agreement dated 24.02.2025 entered between Halvad Renewables Private Limited and Azure India Private Limited for seeking limited modification of in principle grant of connectivity issued by Central Transmission Utility of India for 130 MW at Gadag Pooling Station and thereby allowing the Petitioner to construct the dedicated transmission infrastructure.
	24.	338/MP/2025	IEX	Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 and 19 of the CERC (Power Market) Regulations, 2021 for approval of the revision in Green Contracts at Indian Energy Exchange Ltd. to align them with the Renewable Energy (RE) consumption framework as per the Ministry of Power Notification dated 20.10.2023.
2.9.2025 Tuesday At 2.30 P.M.	25.	463/MP/2014 alongwith I.A.No.40/2019	GMRVPGL	Petition under Section 79(I)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) (Re-hearing).
	26.	OP No. 71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission (Re-hearing).
	27.	OP NO.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA (Re-hearing).
9.9.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	687/MP/2025 alongwith I.A.No.65/2025	DIL	Petition under Section 79(1)(b) and Section 142 of the Electricity Act, 2003 read with Regulation 65(1) and Regulation 70(2) of the CERC (Conduct of Business) Regulations, 2023, for execution/enforcement of the Order dated 22.03.2025 passed in Petition No. 338/MP/2022 and initiation of appropriate action against the Respondent for non-compliance of the directions therein(Interlocutory application for urgent listing and interim reliefs) (<i>On admission</i>).
	2.	Petition Dy.No.462/2025 alongwith I.A.Nos. 463 &464/2025	AWPL	Petition under Section 79 of the Electricity Act,2003 read with regulations 11 A,41 and 42 of the Central Electricity Commission (General network Access) Regulations 2022 (As amended from time to time),inter-alia seeking for quashing/setting aside of the letter dated 3.9.2025 issued by the Central Transmission Utility of India Limited thereby revoking the 175 MW connectivity granted to the Petitioner under Regulation 11 B (1) of the CERC(general Network Access) First Amendment) Regulations 2023 (Interlocutory applications for urgent listing and interim reliefs) (<i>On admission</i>).
	3.	688/TL/2025	BTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Bhuj Transmission Limited to implement transmission project Augmentation of transformation capacity at Bhuj-II PS (GIS) & Provision of ICT Augmentation and Bus Reactor at Bhuj-II Pooling Station through Regulated Tariff Mechanism (RTM) Mode
	4.	689/TL/2025	RIVH1PTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to Powergrid Kurawar Transmission Limited to implement transmission project Network expansion at 765/400/220kV Kurawar S/s for drawl of power by MPPTCL.
	5.	320/MP/2025	ASHL	A petition under section 79 of the Electricity Act, 2003 for seeking an appropriate mechanism for appropriate compensation to offset financial impact of Change in Law events on account of Hon'ble Supreme Court of India's Order dated 19.4.2021 passed in Writ Petition (Civil) No. 838

			of 2019 titled MK Ranjithsinh & Ors. v Union of India & Ors. and Order dated 19.3.2024 passed in Writ Petition (Civil) No. 1312 of 2023 titled ACME Solar Holdings Pvt.Ltd. & Ors. v. Union of India & Ors. whereby pursuant to the directions issued the Petitioners have incurred additional expenditure, in terms of Article 12 of the Power Purchase Agreements executed between the Petitioners and Solar Energy Corporation of India Limited.
6.	330/MP/2025	PGCIL	Petition for truing up of security expenses from 1.4.2019 to 31.3.2024 and recovery of security expenses from 1.4.2024 to 31.3.2029 under the Regulation 15 (1) (d) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff Regulations), 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff Regulations), 2024.
7.	188/MP/2021	CEPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to Change in Law events, read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1.
8.	85/MP/2021	TSSPDCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Section 79(1)(c) of the Electricity Act, 2003 challenging the levy of relinquishment charges by PGCIL.
9.	248/MP/2023	GMRWEL	Petition under Section 11 read with Section 79 of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Limited (GUVNL) to make payment of the cost of imported coal used by GMR Warora Energy Limited for generation and supply of power to GUVNL pursuant to Ministry of Power statutory directions dated 26.05.2022 issued under Section 11 of the Electricity Act and Clarification dated 21.03.2023
10.	452/MP/2025 alongwith I.A.Nos.38 & 82/2025	ASHL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulations 65 to 69 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with other provisions under applicable law seeking extension of time in complying with the directions stipulated under Order dated 25.11.2024 in Petition No. 326/MP/2024 issued by this Commission vis-vis commissioning of the 300 MW Solar Power Project located at Nokhadhaya, Kolya, Bikaner, Rajasthan (Interlocutory applications seeking issuance of ex-parte an interim directions).
11.	204/MP/2024 alongwith I.A.No.72/2025	AMPEGPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 12.04.2022 between AMP Energy Green Five Pvt. Ltd and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.09.2021 and the Order dated 19.04.2021 passed by the Hon'ble Supreme Court in WP(C) No. 838 of 2019 pursuant to Order dated 08.03.2023 in Petition No. 245/AT/2022 (Interlocutory application moved by SECIL for modification of RoP dated 28.4.2025).
12.	482/MP/2024	AEPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking quashing of the demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by way of its letter and emails dated 07.06.2024, 16.07.2024 and 23.07.2024, respectively, on account of the same being not in accordance with the applicable laws and regulations, and consequential refund of Rs. 2,50,71,000/- (Rupees Two

				Crores Fifty Lakhs Seventy-One Thousand Only) paid by the Petitioner under protest.
13.	483/MP/2024	ERPPL		Petition under Section 79(1)(c) and 79(1)(f) of the Act and read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.
14.	296/MP/2024	ASHL		Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 25.06.2024 and 20.08.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and Regulations.
15.	297/MP/2024	ASHL		Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 07.05.2024 and 20.08.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and Regulations.
16.	442/MP/2024	MSEPL		Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking quashing of the demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by way of its letter and email dated 07.06.2024 and 16.07.2024, respectively, on account of the same being not in accordance with the applicable laws and regulations, and consequential refund of Rs. 3,00,00,000/- (Rupees Three Crores Only) paid by the Petitioner.
17.	410/MP/2024	PSPCL		Petition regarding the billing of energy charges by Pragati Power Corporation Limited in respect of its Pragati-III Combined Cycle Power Station (1371MW) located at Bawana, Delhi.
18.	79/GT/2025	NTPC		Petition for revision of tariff of Farakka Super Thermal Power Station Stage-III (1x500 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise.
19.	624/GT/2025	NHPC		for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Kishanganga Power Station.
20.	626/GT/2025	DVC		Petition for determination of tariff for 2024-29 period of Mejia Thermal Power Station, Units 1, 2 & 3 (3 x 210 MW) for the period from 1.4.2024 to 31.3.2029.
21.	628/GT/2025	ONGCTPCL		Petition for approval of true-up tariff of 726.6 (2 x 363.3) MW Combined Cycle Gas Based Power Palatana Project of ONGC Tripura Power Company Limited for the control period 1.4.2019 to 31.3.2024
22.	337/GT/2024	NEEPCO		Petition for revision of tariff for the period 1.4.2019 to 31.3.2024 (upto 7th October 2019) after carrying out truing up exercise for the period of 2019-24 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2019-24 in respect of Kopili Hydro Electric Station and also determination of tariff of the Power Station after Reconstruction, Renovation & Modernization for life extension beyond the normal useful life and for approval of tariff of Kopili Hydro Power Station (KHPS) (4 x 50 = 200 MW) for the period from unit wise CODs to 31.3.2029.
23.	620/GT/2025	NEEPCO		Petition for truing up exercise for the period 2019-24 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2019-24 and determination of tariff for the period 1.4.2024 to 31.3.2029 in respect of Tripura Gas Based Power Station (101 MW) of NEEPCO

	24.	622/GT/2025	NLCIL	Petition seeking determination of Tariff on account of Truing up for the period 2024-29 in respect of Barsingsar Thermal Power Station (2x125 MW).
	25.	47/GT/2025	NEEPCO	Petition for truing up exercise for the period 2019-24 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2019-24 and for determination of tariff for the period 1.4.2024 to 31.3.2029 in respect of Kopili Hydro Electric Project Stage-II (25 MW) (hereinafter referred to as generating station) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
10.9.2025 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	680/MP/2025	TANGEDCO	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondent under the Power Supply Agreement under the Ministry of Power's Pilot Scheme-II on 22.10.2021 for supply of 150 MW of power to TANGEDCO for a period 3 years at the rate of INR 3.26 per kWh(on admission).
	2.	682/MP/2025	BBTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 16.10.2020 (TSA) seeking condonation of time overrun & consequential extension of Schedule COD and relief for cost overrun & consequential increase in annual non-escalable transmission charges on account of Force Majeure events and Change in Law events pertaining to POWERGRID Bikaner Transmission System Limited (PBTSL) (on admission)
	3.	720/MP/2025	NTPC	Petition under Section 62 (a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 11 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 seeking in-principle approval for Additional Capital Expenditure incurred towards utilization of ash by disposal through mine void filling, in terms of Ministry of Environment, Forest & Climate Change, Government of India Notification dated 31.12.2021(on admission).
	4.	728/MP/2025 alongwith I.A.No.67/2025	G2EPL	Petition under Section 79(1)(c) and (f) of the Electricity Act read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking appropriate directions to CTUIL for allowing the conversion of the Connectivity granted under the Land-BG route to LOA/PPA route (Interlocutory application for urgent listing and interim reliefs) (On admission).
	5.	Petition Dy.No.462/2025 alongwith I.A.Nos. 463 & 464/2025	AWPL	Petition under Section 79 of the Electricity Act,2003 read with regulations 11 A,41 and 42 of the Central Electricity Commission (General network Access) Regulations 2022 (As amended from time to time),inter-alia seeking for quashing/setting aside of the letter dated 3.9.2025 issued by the Central Transmission Utility of India Limited thereby revoking the 175 MW connectivity granted to the Petitioner under Regulation 11 B (1) of the CERC(general Network Access) First Amendment) Regulations 2023 (Interlocutory applications for urgent listing and interim reliefs) (On admission).
	6.	319/MP/2019	DVC	Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent for direction for payment.
	7.	220/MP/2022	MPPMCL	Petition to consider the unit of water utilization for irrigation Q from BM3 to MAFt and Reservoir level of Omkareshwar Sagar Project at EL 192.97 M achieved on 4th October 2017 & at EL 196.59 M achieved on 5th November 2019(Part heard).
	8.	378/MP/2022	MPPMCL	Petition under Section 79 (f) & 94 of the Electricity Act, 2003 read with Regulations 74, 82,111 & 112 of CERC (Conduct of Business) Regulations, 1999 for considering unit of water utilization for irrigation Q from BM3 to MAFt in the Tariff orders of Indira Sagar Hydro Electric Project issued by this Commission from time to time, in accordance with the corrigendum against the Techno Economic Clearance (TEC) to Revised Cost Estimate (RCE) of Indira Sagar Hydro Electric Project issued by CEA, New Delhi on 29.3.2022 (Part heard).

	9.	124/MP/2022	AEPL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking a direction against Respondent No. 1 to extend the start date of the Long Term Access, as sought for by Petitioner No. 1 vide its letter dated 10.01.2022, and further restrain Respondent No. 1 from taking any coercive and precipitative measures, including but not limited to levying any penalty/ charges etc. for non-operationalisation of 150 MW out of the total 350 MW, on the premise of the start date of LTA being taken as 25.02.2022, till the final disposal of the present proceedings.
	10.	67/MP/2021	SVVPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-state transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events.
	11.	183/MP/2021	AP Transco	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the CERC (Conduct of Business) Regulations 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding Intra-state Transmission Lines falling under Regulation 2(1) (e e) CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	12.	584/MP/2025 alongwith I.A. No.63/2025	HZL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 10, 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking deferment of the Start Date of the Hindustan Zinc Limited's 250 MW GNARE intimated vide notices dated 25.02.2025 and 25.03.2025 issued by Central Transmission Utility of India Limited, and quashing of the Central Transmission Utility of India Limited's notice dated 23.04.2025 and the National Load Despatch Centre's Notification of Transmission charges payable by DICs for Billing Month of May, 2025 dated 28.04.2025 imposing arbitrary and illegal financial liabilities (Interlocutory application bringing on record subsequent developments, and seeking interim relief and urgent listing).
	13.	225/MP/2023	JKTL-1	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and Article 12 of the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Limited and Powerica Limited seeking extension of SCOD due to Force Majeure events and consequential relief to offset the adverse effect of the Force Majeure events and Change in Law events.
	14.	282/MP/2023 alongwith I.A.No.59/2025	ASHL	Petition under Section 79 of the Electricity Act, 2003, and the Power Purchase Agreement dated 06.12.2018 executed between ACME Phalodi Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 06.12.2018 executed between ACME Raisar Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd. and the Power Purchase Agreement dated 07.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 07.12.2018 executed between ACME Dhaulpur Powertech Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking declaration that the condition of undergrounding of internal 33kV transmission lines pursuant to Order dated 19.04.2021 passed by the Hon'ble Supreme Court in WP(C) No. 838 of 2019 is a Change in Law event and directions to SECI to compensate the Petitioners towards the additional cost incurred due to such Change in Law event(Interlocutory application for deletion the name of Respondent No.6&7.

	15.	63/MP/2024	SSUPL	Petition under Section 79(1)(b) and (f) of the Electricity Act 2003 seeking recovery of amounts due towards supply of renewable power in excess of the quantum to be supplied annually under the Power Purchase Agreements dated 02.05.2016 along with the applicable Late Payment Surcharge.
	16.	348/MP/2023	ARE4L	Petition under Section 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited (SECI) alongwith the Power Purchase Agreement (PPA) dated 30.12.2022, executed in terms thereof is a nullity.
	17.	203/MP/2023	PPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 with respect to PPA dated 24.09.2008 between Pragati Power Corporation Limited (PPCL) and Erstwhile Punjab State Electricity Board now known as Punjab State Power Corporation Limited (PSPCL) seeking directions to PSPCL to pay the balance of Principal amount of Rs. 4,50,78,499/- out of total Rs 22,92,58,545/- for the period of April 2020 & May 2020 (during COVID period) in terms of Section 79(1)(f) of the Electricity Act, 2003 read with Article 6.1.6 of the Power Purchase Agreement dated 24.09.2008 and applicable LPSC till the date of realization.
	18.	368/MP/2023	CTUIL	Petition under Section 79(1) (c) of the Electricity Act, 2003 seeking appropriate directions for treatment of Transmission Charges arising in giving effect to this Commission's Order dated 20.9.2017 in Petition No. 130/MP/2015.
	19.	230/MP/2023	SBSR-11	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
	20.	378/MP/2023	MPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of contract performance bank guarantee (Part heard).
	21.	219/MP/2023	NGEL	Petition under section 79 (1) (a) of the Electricity Act, 2003 read with Article 10 of the Power Usage Agreements executed between NTPC Ltd. and Telangana State Distribution Companies Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax as well as increase in basic custom duty amounting to a Change in Law event with respect to the 7 Solar PV Power Project having Project capacity of totalling to 1616 MW under CPSU scheme phase-II tranche-I & II and the tariff was adopted by CERC vide order dated 1.12.2021 in Petition no 174/AT/2021.
	22.	430/MP/2024	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 11, 142, 146 of the Electricity Act, 2003 and the regulations notified thereunder for adjudication and recovery of the amount payable by Tata Power Company Limited on account of non-supply of Electricity in terms of Section 11 Directions dated 20.02.2023 issued by the Ministry of Power, Government of India.
	23.	336/MP/2024	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 36.4.1 of the Power Supply Agreement dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld by AP Discoms from the monthly energy invoices for the period of February 2023 to April 2024 issued by the Petitioner along with interest (Part heard).
	24.	66/MP/2025	SEIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Power Purchase Agreement dated 01.04.2013, seeking directions to the Respondents for payment of outstanding Late Payment

				Surcharge on account of the delayed payment of Change in Law invoices raised by the Petitioner.
	25.	304/MP/2025	SEIL	Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 read with Power Sale Agreement dated 31.12.2021 read with CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 together with subsequent amendments thereto and Procedure for Grant of Temporary General Network Access (T-GNA) to the inter-State Transmission system through National Open Access Registry (NOAR) dated 29.09.2023 seeking directions for payment of fixed charges corresponding to the 150 MW capacity declared available by SEIL.
	26.	421/MP/2025	SEIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking directions to the Respondents for payment of outstanding Late Payment Surcharge on account of the delayed payment of Monthly Bills raised by the Petitioner in terms of the PPA dated 1.4.2013 and the PSA dated 18.2.2016.
	27.	335/MP/2025	GUVN	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of the Power Purchase Agreements dated 06.02.2007 and 02.02.2007 read with the corresponding SPPAs both dated 5.12.2018 (and SPPAs dated 30.3.2022) entered into between Gujarat Urja Vikas Nigam Limited and Adani Power Limited.
10.9.2025 Wednesday At 2.30 P.M.	28.	713/MP/2025	GCIL	Petition under Section 79 and 178 of the Electricity Act, 2003 read with the CERC (Indian Electricity Grid Code) Regulations 2023, the CERC (Ancillary Services) Regulations, 2022, the CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2024, and Commission's Suo-Motu Orders in 7/SM/2023 and 2/SM/2025 to secure reliable grid operation.
16.9.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	734/MP/2025	AP&NR	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003, inter alia, seeking a direction to the Respondents, to make payment to the Petitioner, towards the additional expenditure incurred by it on account of sale/transportation of fly ash in view of the MoEF&CC Notification dated 25.1.2016, which has been declared as a Change in Law event dated 19.05.2024, in Petition No. 167/MP/2021, in terms of which the Petitioner is entitled to compensation on account of the said Change in Law event (<i>On admission</i>).
	2.	804/MP/2025	AP&NR	Petition under Section 79 of the Electricity Act, 2003 read with Article 11.2.3 of the PPA dated 31.01.2024 seeking payments of invoices raised towards Monthly Fuel Cost Adjustment for the period of supply from 1.4.2024 to 31.7.2024 along with Late Payment Surcharge and Interest (<i>On admission</i>).
	3.	781/MP/2025	SIROPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, seeking exit from the Power Purchase Agreement dated 28.6.2023 without any financial implication due to frustration and impossibility arising from revocation of connectivity and inordinate delay in the project implementation due to respondents delays and defaults (<i>On admission</i>)
	4.	736/MP/2025	WCL	Petition under Regulation 41 (Power to Relax) and Regulation 42 (Power to Remove Difficulty) read with Regulation 22.4 (b) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking extension of the current effective/start date of connectivity/GNA of 31.07.2025 till 31.07.2026 on account of delays caused due to the ongoing augmentation works at the Bachau Substation being undertaken by Power Grid Corporation of India Limited (PGCIL), delays in grant of necessary approvals for power drawl by appropriate authorities, and unresolved Right of Way (RoW)/ Law and Order issues, which are in the nature of Force Majeure events and are beyond the control of the Petitioners (<i>On admission</i>) .
	5.	678/TL/2025	WRNES	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory

				Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to WRNES Talegaon Power Transmission Limited
	6.	679/AT/2025	WRNES	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by WRNES Talegaon Power Transmission Limited.
	7.	513/TL/2024	TPGTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and any other amendments thereon issued from time to time by this Commission, if any, for grant of Transmission Licence to Eastern Region Expansion Scheme-XXIX Power Transmission Limited.
	8.	126/MP/2017	HPPC	Petition for declaration and Direction as to the status of the 400kV D/C Transmission Line from Indira Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited (HVPNL)(Remand matter).
	9.	4/MP/2021	RPPL	Petition filed under Section 66 & 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulations 14 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, seeking directions to the Respondent for issuance of Renewable Energy Certificates.
	10.	181/MP/2021	MCCPL	Petition under Section 79(1)(f) read with Section 79(1)(b) and 79(1)(k) of the Electricity Act, 2003 read with the relevant Regulations seeking issuance of appropriate directions to the Respondent to declare that the Letter of Credit opened by the Respondent is in contravention of the provisions of the PTC-PPA and Procurer-PPA and to direct the Respondent to pay compensation towards such breach of the PPA and also to impose penalty under Regulation 14C for violation of Regulation 7(h) of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2009; and to direct the Respondent to refund the excess trading margin and excess rebate charged by the Respondent for the period w.e.f. 31.01.2020 till opening of Payment Security Mechanism (PSM) as per the Procurer-PPA, PTC-PPA.
	11.	71/MP/2023	MBP(MP)L	Petition under Section 79(1)(f) of the Electricity Act 2003, seeking relief on account of Force Majeure and Change in Law events under the Power Purchase Agreements dated 22.12.2021 and 24.12.2021 executed between the Petitioner and Respondent No. 1 and Respondent No. 2 respectively.
	12.	112/MP/2023	GRIDCO	Petition under Section 79 (1) (c), (d) and (f) of the Electricity Act, 2003 read with Regulations 13 (11) of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 6.5 of Procedure for Computation and sharing of Inter-State Transmission System Charges framed in compliance with CERC (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020 and Regulation 111 and 114 of CERC (Conduct of Business) Regulations, 1999 for Reduction of Odisha LTA of 300.64 MW from Talcher Stage-1 of NTPC with effect from 01.11.2020.
	13.	168/MP/2023	TPSL	Petition under Section 79(1)(b)(c)&(f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 17 of Power Purchase Agreements dated 25.11.2021 ("PPAs") executed between the Petitioner and Madhya Pradesh Power Management Company Limited seeking seeking rise in custom duty of Solar PV Cells and other components as change in law event.
	14.	328/MP/2024	JPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of

			the Power Purchase Agreement dated 7.8.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.1.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of certain Change in Law events which mandate cofiring of biomass pellets and in-principle approval for grant of consequent relief for Jhajjar Power Limited's 1320 MW Power Project located in Haryana.
15.	371/MP/2024	JHPL	Petition under Section 79 of the Electricity Act, 2003 (hereinafter referred to as the "Act"), invoking the general / inherent regulatory and adjudicatory jurisdiction of this Commission read along with Regulation(s) 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter referred to as 'GNA Regulations') along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (hereinafter referred to as 'CoB Regulations'), seeking relief(s) against Central Transmission Utility of India Limited (hereinafter referred to as 'CTUIL') in connection with disputes arising in relation to the 300 MW in-principle grant of connectivity to the Petitioner at Davangere district in the State of Karnataka.
16.	272/MP/2024	LHPL	Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relief(s) against Central Transmission Utility of India Limited in connection with the in-principle grant of connectivity for 160 MW to the Petitioner herein at Davangere District in the State of Karnataka.
17.	273/MP/2024	LHPL	Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relief(s) against Central Transmission Utility of India Limited in connection with the in-principle grant of connectivity for 140 MW to the Petitioner herein at Davangere District in the State of Karnataka.
18.	203/MP/2024	JITPL	Petition under Section 79(1)(b) and (f) of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Ltd. to make payment of certain amounts unilaterally deducted/ withheld from the Monthly Invoices and Debit Note/ Supplementary Invoices raised by JITPL.
19.	227/MP/2024	NTPC	Petition under Section 79 (1)(a) of the Electricity act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of tariff) Regulations, 2024.
20.	366/MP/2025	DVC	Petition under Section 28(4) of the Electricity Act, 2003 read with Regulation 10 of the CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024 for determination of the fees and charges to be recovered by DVC LDC for the control period FY 2024-29.
21.	685/MP/2025	IEX	Petition under Section 66 of Electricity Act, 2003 read with Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the Peak Day Ahead Market (Peak DAM) and Peak Real Time Market (Peak RTM) at IEX.
22.	671/MP/2025	BKTL	Petition under Section 17(3) & 17(4) of the Electricity act seeking approval for creation of security interest over petitioner's assets in favour of Respondent No. 9 (who is acting as the security trustee for the purpose of holding the securities on behalf of and for benefit of the lender) in terms of the security trustee agreement dated 25.03.2025

				(including its assignees, transferees, novates) in respect of the Petitioner's Transmission Project
23.	642/MP/2025	TPREL		Petition under Section 79 of the Electricity Act, 2003 read with Article 4.5.2 of the Power Purchase Agreement dated 07.03.2023 inter alia seeking extension of the Scheduled Commercial Operation Date due to delay in ISTS readiness and consequent reliefs.
24.	550/MP/2025	ARP4PL		Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking an extension of the start date of connectivity as per the Intimation of final grant of Connectivity dated 19.01.2024 and quashing of the invoices dated 07.02.2025 and 3.3.2025 issued by CTUIL
25.	672/MP/2025	KBTL		Petition under Section 17(3) & 17(4) of the Electricity Act seeking approval for Creation of Security Interest over petitioner's assets in favour of Respondent No. 4 (who is acting as the security trustee for the Purpose of holding the securities on behalf of and for benefit of the Lender) in terms of the security trustee agreement dated 25.03.3035 (including its assignees, transferees, novates) in respect of the petitioner's transmission project
26.	28/RP/2024 alongwith I.A.No.81/2024	WBSETCL		Petition seeking review of order dated 8.2.2023 in Petition No. 255/TT/2021 (Interlocutory application for condonation of delay in filing the review Petition).
27.	38/RP/2023	HPPC		Petition for review of the Order dated 8.2.2023 in Petition No. 252/MP/2021.
28.	195/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 for Stage-1 of 400 kV Thyristor controlled series compensation project (Fact Device) on Kanpur-Ballabgarh 400 kV S/C line at Ballabgarh in Northern Region
29.	257/TT/2025	PGCIL		Petition for determination of tariff for 1x500 MVA, 400/230 KV ICT (4th) along with associated bays and equipment at Arasur Sub-station under Augmentation of transformation capacity by 1x500 MVA, 400kV/230KV ICT (4th) at Arasur Sub-station.
30.	259/TT/2025	PGCIL		Petition for determination of tariff under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 for the Asset-1:1 No. 400 kV line bay for Azure Ltd at Bhadla-II Substation and Asset-2: 1 No. 400 kV line bay for Adani Ltd at Bhadla-II Substation under implementation of 400kV Bays for RE Generators at Bhadla-II PS & Fatehgarh-II PS.
31.	438/TT/2025	PGCIL		Petition for determination of tariff for the Asset-1: 1 No. 400 kV line bay for ACME Ltd (Bay no: 438) at Fatehgarh-II Substation under implementation of 400kV Bays for RE Generators at Bhadla-II PS & Fatehgarh-II PS.
32.	487/TT/2025	PGCIL		Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 315 MVA ICT-III at Nagarjunasagar sub-station with associated bay equipment's in Southern Region.
33.	188/TT/2025	PGCIL		Petition for determination of tariff for the asset: Bypassing of 400kV Kankroli-Bhinmal-Zerda line at Bhinmal to form 400kV Kankroli-Zerda (direct) line under Scheme to relieve High Loading of WR-NR Inter Regional Corridor (400kV Bhinmal- Zerda line) in Northern Region.
34.	275/TT/2025	PGCIL		Petition for determination of tariff for 1X500 MVA, 400/220 KV ICT (4th) along with associated bays and equipment at Mysore sub-station under Augmentation of transformation capacity by 1x500 MVA, 400kV/220KV ICT (4th) at Mysore sub-station in Karnataka in Southern Region
35.	426/TT/2025	PGCIL		Petition for determination of tariff for Implementation of 1 No. 400kV line bay at Kurnool New S/s for providing Connectivity to M/s Greenko AP01 IREP Pvt Ltd (2nd 400kV line bay for M/s Greenko) (Bay No.412) in Southern Region.
36.	489/TT/2025	PGCIL		Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for ?230kV Neyveli- Bahoor Transmission Line? in Southern Region.
37.	495/TT/2025	PGCIL		Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-1: 400 kV Jeypore-Gazuwaka transmission line along with associated bays; and Asset-2: 500 MW HVDC back to back stations at Gazuwaka under Gazuwaka HVDC back to back project in Southern Region

	38.	414/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Augmentation of capacity of Gazuwaka HVDC back to back project (500 MW) in Southern Region and Eastern Region
	39.	456/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under System Strengthening XIX scheme in Southern Region
	40.	219/TT/2025	PGCIL	Petition for truing up of transmission tariff for the 2019-24 tariff and determination of transmission tariff for the 2024-29 period for the 400 kV S/C Kankroli-Jodhpur transmission line along with associated bays under the "System Strengthening Scheme in the South-Western Part of the Northern Grid (PartB)" in the Northern Region.
	41.	273/TT/2025	PGCIL	Petition for determination of tariff for assets (05 Nos) under Communication System under Eastern Region Fibre Optic Expansion Project (Additional Requirement) in Eastern Region.
	42.	372/TT/2024	PGCIL	Petition for determination of tariff for implementation of 220kV bus sectionalizer along with bus coupler & transfer bus coupler at Pavagada PS and additional 220 kV bus bar extension works for facilitating integration of RE generation projects at Pavagada (Tumkur) PS under Augmentation of transformation capacity by 1x500 MVA, 400kV/220KV ICT (6th) and common facility works at Pavagada (Tumkur) PS.
	43.	30/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 2 Nos. 765kV line bays at 765/400kV Raipur Pooling Station (POWERGRID) for Raipur PS (POWERGRID)- Rajnandgaon (TBCB) 765kV D/c line under POWERGRID works associated with additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B) in Western Region.
	44.	337/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Asset under Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (part B1)" in Eastern Region.
	45.	23/TT/2023 alongwith I.A.No.13/2023	MPCL	Petition for approval of transmission charges, transmission losses and other conditions for use of the 24.23 km long 132 kV double circuit dedicated transmission line of Malana Power Company Limited from its 86 MW Malana-I HEP Generating Station at village Chowki Post Jari, Distt. Kullu, Himachal Pradesh upto 33/132 kV Bajaura Sub-station of HPSEBL at Sarabhai, Distt. Kullu, HP (Interlocutory application for interim reliefs).
	46.	655/TT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Existing Transmission & Distribution System network as on 31.3.2014 of DVC for the period from 1.4.2019 to 31.3.2024.
16.9.2025 Tuesday At 2.30 P.M	47.	42/GT/2025	NHDC	Petition for truing up of tariff for the period 2019-2024 and approval of Generation of tariff for the period 2024 in respect of Omkareshwar Power Station.
	48.	45/GT/2025	NHDC	Petition for truing up of tariff for the period 2019-2024 and approval of Generation of tariff for the period 2024 in respect of Indira Sagar Power Station.
	49.	713/MP/2025	GCIL	Petition under Section 79 and 178 of the Electricity Act, 2003 read with the CERC (Indian Electricity Grid Code) Regulations, 2023, the CERC (Ancillary Services) Regulations, 2022, the CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2024, and Commission's Suo-Motu Orders in 7/SM/2023 and 2/SM/2025 to secure reliable grid operation.
	50.	79/MP/2023	PSPCL	Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.04.2007(Part-heard).
	51.	265/MP/2022	APPCPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes.

	52.	94/MP/2023	KEIPL	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondents as per Banking Agreements executed between the Petitioner and the Respondents and seeking revocation of the inter-State trading license granted to Respondent No.1.
	53.	261/MP/2024	APSPDCL	Petition under Section 79(1)(f) read with Section 19 of Electricity Act, 2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.6.2022 and seeking revocation of inter-state trading licence granted to M/s Kreate Energy (I) Private Limited.
	54.	288/MP/2024	HPSEBL	Petition under section 79(1)(c), (f), and (k) of the Electricity Act, 2003 read with Regulations 9, 19, and 20 of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking adjudication of disputes related to the return of energy due to the Petitioner from the Respondent in terms of the letter of intent dated 23.3.2022.
	55.	296/MP/2025	MPDCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulations 9, 19, and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020, seeking direction from this Commission to the Respondent for return of the baking power as per the Banking Agreement between the Petitioner and the Respondent as well as in terms of the Settlement Agreement dated 11.6.2024, and for, revocation of the inter-state trading license granted to M/s Kreate Energy (I) Private Limited (Formerly, M/s Mittal Processors Private Limited).
18.9.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	757/MP/2025 alongwith I.A.No.93/2025	CEPL	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ Tamil Nadu Power Distribution Company Limited (TNPDC) under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 20.02.2023, 31.03.2023 12.06.2023, 23.08.2023, 23.10.2023, 12.04.2024, 15.10.2024, 27.12.2024, 28.02.2025, 30.04.2025 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003(Interlocutory application for interim reliefs) <i>(On admission)</i> .
	2.	763/MP/2025	NLC	Petition seeking in-principle approval from CERC for claiming Mineral Bearing Land Tax of Neyveli Mines to be paid under Tamil Nadu Mineral Bearing Land Tax Act, 2024 Dt 20.02.2025 as a statutory charge and to be recovered through the Input Price of Lignite of Neyveli Mines from DISCOMs of linked Thermal Stations <i>(On admission)</i>
	3.	814/MP/2025	WFEPL	Petition under Section 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act read with Regulation 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and amendments thereto ("GNA Regulations, 2022") seeking inter-alia extension of Connectivity and corresponding Financial Closure milestone for the 700 MW Salgar Project being developed by the Petitioner at Solapur, Maharashtra <i>(On admission)</i> .
	4.	815/MP/2025	WNPL	Petition under Regulation 41 (Power to Relax) and Regulation 42 (Power to Remove Difficulty) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking extension of the Financial Closure of the 250 MW capacity Wind-Solar

			Hybrid Power Project at Bidar, Karnataka, where the in-principle connectivity has been granted on 22.07.2024 (<i>On admission</i>).
5.	13/RP/2025 alongwith I.A.No.81/2025	CESE	Petition seeking review of the Order dated 9.7.2025 in Petition No. 241/AT/2025(Interlocutory application for impleadment as party) (<i>On admission</i>).
6.	305/MP/2015	AP&NR	Petition for Section 79 of the Electricity Act, 2003 read with the provisions of the Power Supply Agreement dated 5.1.2011 for directions to make energy charge as pass-through based on the actual fuel cost incurred by the petitioner (Remand matter).
7.	755/TL/2025	NERES 25	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to NER Expansion Transmission Limited.
8.	756/AT/2025	NERES 25	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by NER Expansion Transmission Limited
9.	238/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff of 1500 MW Solar PV Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through a competitive bidding process as per the guidelines dated 28.07.2023 of the Ministry of Power, Government of India as amended from time to time
10.	684/AT/2025	SJVNREIA	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Tariff Based Competitive Bidding Process for setting up of 1200 MW ISTS-Connected Wind-Solar Hybrid Power Projects (HYBRID-3) in India under the Bidding Guidelines issued by the Ministry of Power, Govt. of India on 21.8.2023 and its amendments thereof.
11.	675/TL/2025	MPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to MEL Power Transmission Limited.
12.	690/AT/2025	MPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the MEL Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
13.	723/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 100 MW Solar PV Power Project (Tranche- VIII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
14.	302/MP/2022 alongwith I.A.No.31/2025	THDC	Petition under section 79(1)(f) of the Electricity Act 2003 for (i) approval of Change in Law and (ii) seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of water tax as a result of operation of the Uttarakhand Water Tax on Electricity Generation Act, 2012 (Adhiniyam Sankhya 09 of 2013) in terms Power Purchase Agreements entered by THDC India Limited in relation to Tehri Hydro Electric Power Project (1000 MW) and Koteshwar HEP (400 MW) with different beneficiaries read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Order dated 12.07.2022 passed in Special Appeal No. 149 of 2021 by Hon'ble High Court of Uttarakhand (Interlocutory application for directions).
15.	153/MP/2025	UPPCL	Petition under Section 79(1)(f) of Electricity Act, 2003 seeking (i) quashing of supplementary invoice dated 15.11.2024 raised by NHPC Limited towards water tax (ii) directions to NHPC Limited restraining it from further raising supplementary bills for water tax upon UPPCL and uploading the same on PRAAPTI Portal and (iii) directions

				to Power Finance Corporation Limited/Grid Controller of India Limited to not regulate power with respect to UPPCL on account of default in payment of supplementary bill dated 15.11.2024.
	16.	104/MP/2022	RSDCL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.
	17.	223/MP/2022	NLC	Petition seeking approval for lignite input price for the 2019-24 in respect of Pooled Neyveli Mines as per CERC (Terms and Conditions of Tariff) Second Amendment, Regulations 2021.
	18.	170/MP/2025	NLC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Chapter 3, Regulation 13 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Second Amendment to Regulations 2019, for approval of trued up of lignite input price of Neyveli Mines for the period 1.4.2019 to 31.3.2024.
	19.	171/MP/2024	NLC	Petition Seeking Hon'ble Commission's intervention and issuing direction to Andaman Electricity Department to compensate the deemed generation on account of back down instructions
	20.	667/MP/25	KPS1TL	Petition under Section 79, and Section 79(1)(f) of the Electricity Act, 2003 read with the relevant provisions of the Transmission Service Agreement dated 20.4.2023 executed between the Petitioner (i.e., KPS-1 Transmission Limited) and Central Transmission Utility of India Limited, seeking extension of Scheduled COD on account of occurrence of Force Majeure events and additional expenditure incurred on account of change in scope of work.
	21.	669/MP/2025 Alongwith I.A.No.56/2025	AEPL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 9.1 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and other enabling powers seeking directions to CTUIL for issuance of final grant of connectivity (Interlocutory applications seeking ex-parte ad-interim relief).
Coram: Chairperson Member (RBV) Member (HD)	22.	4/RP/2025	NTPC	Petition for review of the Order dated 8.11.2024 in Petition No. 440/GT/2020 (On admission).
	23.	5/RP/2025	NTPC	Petition for review of the Order dated 17.2.2025 in Petition No. 436/GT/2020(On admission)
	24.	7/RP/2025	DVC	Petition for review of the Order dated 23.3.2025 in Petition No. 346/GT/2023 (On admission).
	25.	8/RP/2025	KEIPL	Petition for review of the Order dated 5.6.2025 in Petition No. 87/MP/2025 (On admission).
	26.	9/RP/2025	MPPL	Petition seeking review of the Order dated 19.5.2025 in Petition No. 306/MP/2022 (On admission).
23.9.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	806/MP/2025	JITPL	Petition under Sections 79, 142, 146 and 149 of the Electricity Act, 2003 ("EA 2003") to take cognizance of the act of wilful disobedience, non-compliance and blatant violation of the final order dated 24.4.2024 in Petition No. 109/MP/2022, by the Respondent No. 1/ BSPHCL and the Respondent No. 2/ PTC (On admission).
	2.	817/MP/2025	JGCPL	Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b) & (c) of the Electricity act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (on admission)
	3.	I.A. No.94/2025 in Petition No.369/MP/2025	SBOPL	Interlocutory application under Section 94 of the Electricity Act, 2003 seeking direction(s) against the Respondents (On admission).
	4.	I.A. No.92/2025 in Petition No.317/MP/2025	ERPPL	Interlocutory application under Section 79(1) of the Electricity Act, 2003 read with Regulation 26 and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023, and Regulation 41 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking clarification/modification of Record of Proceedings dated 19.8.2025 in Petition No.317/MP/2025 Respondents (On admission).

	5.	I.A.No.89/2025 in Petition No.256/MP/2023	LVTPL	Interlocutory application seeking amendment of the Petition No. 256/MP/2023 (On admission).
	6.	778/TD/2025	EPSPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-state trading licence.
	7.	780/TD/2025	AGEPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
	8.	774/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 1200 MW Wind-Solar Hybrid Power Projects with Greenshoe option of additional capacity upto 600 MW connected to the Inter-State Transmission System (ISTS) and selected through a Competitive Bidding Process as per the guidelines dated 21.8.2023 of the Ministry of Power, Government of India as amended from time to time
	9.	776/AT/2025	RUMSL	Petition under section 63 of the Electricity Act, 2003 for adoption of tariff for the 170 MW grid connected solar photovoltaic power project selected through competitive bidding process as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution No.27/01/2023-RCM) issued by the Ministry of Power, Government of India on 28.07.2023 (as amended from time to time).
	10.	814/MP/2025	WFEPL	Petition under Section 79(1)(c), (f) and (k) of The Electricity Act, 2003 read with Regulation 41 and 42 of the CERC (Connectivity and General Network Access to the inter-state transmission system) Regulations, 2022 (as amended) seeking extension of connectivity start date and corresponding milestones (including financial closure) for the 700 MW solar power project at Solapur, Maharashtra.
	11.	815/MP/2025	WNPL	Petition under Regulation 41 (Power to Relax) and Regulation 42 (Power to Remove Difficulty) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking extension of the Financial Closure of the 250 MW capacity Wind-Solar Hybrid Power Project at Bidar, Karnataka, where the in-principle connectivity has been granted on 22.07.2024
	12.	322/TL/2024	NERGS-1PTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to NERGS-I Power Transmission Limited
	13.	445/TD/2025	MREL	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 for the grant of inter-State trading licence.
	14.	163/MP/2022	RB(1)PL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioners and NTPC Limited dated 12.5.2016, inter alia seeking relief on account of Change in Law viz. the introduction of the Goods and Services Tax laws, and seeking refund of amounts wrongfully sought to be deducted from the monthly tariff payable to the Petitioners putatively in lieu of Change in Law compensation paid earlier.
	15.	340/MP/2022	IL&FS	Petition under Section 79(1) (b) and Section 79(1) (f) of Electricity Act, 2003 read with Article 22.4 of Pilot Agreement for Procurement of Power dated 26.10.2018 executed between IL&FS Tamil Nadu Power Company Ltd. and PTC India Ltd. for recovery of (i) outstanding Monthly Invoices (ii) Delayed Payment Interest (iii) compensation for

				under-scheduling (iv) charges for minimum guaranteed off-take of 55% against the deemed full availability and (v) O&M Expenses and interest on debt and suspension of Trading License of PTC India Limited.
	16.	341/MP/2022	IL&FS	Petition under Section 79, including 79(1) (b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, seeking payment of the outstanding amount in terms of the Power Purchase Agreement (PPA) dated 12.12.2013 executed between the Petitioner (ITPCL) and the Respondent (TANGEDCO).
	17.	431/MP/2025	Powerica Limited	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of Regulation 22(3)(c) for permitting trial runs and commissioning of Wind Turbine Generators (WTGS) in tranches of at least 10 MW for the Petitioner's Wind Power Project.
	18.	432/MP/2025 alongwith I.A. No.95/2025	MEPL	Petition under Section 79 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022, and the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and regarding arbitrary imposition of DSM Charges by SLDC on Petitioner in inter-state sale of power through power exchange under T-GNA(interlocutory application for interim directions).
	19.	365/MP/2025	NTPC	Petition under Section 79 (1) (a) (f) of the Electricity Act, 2003 seeking acknowledgment and declaration of increase in rate of goods and service tax and subsequent increase in the usage charges for 1990 MW Solar Projects is a change in law event in terms of Article 10 of the Power Usage Agreements.
	20.	283/MP/2025	BSPHCL	Petition u/s 79 of Electricity Act seeking appropriate direction/clarification in respect of order dated 22.2.2021 in Petition No. 405/MP/2019.
	21.	485/GT/2024	THDC	Petition for truing up of tariff for tariff period 2019-24 and for determination of tariff for tariff period 2024-29 in respect of Koteswar Hydro Electric Project (KHEP) (4x100MW).
	22.	473/GT/2014	NLC	Petition for re-fixation of tariff (Annual Fixed Charges and Energy Charges) for the period 2009-14 under CERC Tariff Regulations 2009 for NLC TPS Stage I (630 MW) and Stage II (840 MW) on account of additional capital expenditure incurred (truing up) for the period from 1.4.2009 to 31.3.2014 (Received by Remand).
	23.	341/GT/2025	MUNPL	Petition for approval of tariff of Meja Thermal Power Station Stage-I (2x660 MW) for the period from 1.4.2024 to 31.3.2029.
	24.	646/GT/2025	NTPC	Petition for revision of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	25.	645/GT/2025	NTPC	Petition for approval of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2024 to 31.3.2029.
23.9.2025 Tuesday At 2.30 P.M	26.	463/MP/2014 alongwith I.A.No.40/2019	GMRVPGL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) (Re-hearing).
	27.	OP No. 71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission (Re-hearing).
	28.	OP NO.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA (Re-hearing).
	29.	215/MP/2021	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed

				between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
26.9.2025 Friday At 10.30 A.M. Miscellaneous Petitions	1.	758/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 300 MW Wind Power Project (Tranche XVIII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines dated 26.7.2023 of the Ministry of Power, Government of India as amended from time to time.
	2.	773/AT/2025	NHPC	Petition under Section 63 of the Electricity Act 2003 for Adoption of Tariff for ISTS Grid connected Solar Power Projects of 1200 MW with 600 MW / 2400 MWh Energy Storage System (ESS) and with additional capacity upto 1200 MW with Greenshoe Option on anywhere in India basis selected through Competitive Bidding Process under Tariff Based Competitive Bidding Guidelines issued by Ministry of Power, Govt. of India on 09.06.2023 and its amendments thereof. (NHPC-Tranche-XI-Solar with Storage (2024-25), Tender ID: 2025-NHPC-849707-1).
	3.	783/MP/2025	RGESPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Show Cause Notices dated 15.05.2025 (received on 16.05.2025) issued by Central Transmission Utility of India Limited to ReNew Green Energy Solutions Pvt. Ltd. and seeking directions against potential revocation of connectivity (<i>On admission</i>).
	4.	830/MP/2025	RNGESPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Notice dated 04.09.2025 issued by Central Transmission Utility of India Limited to ReNew Green Energy Solutions Pvt. Ltd. and seeking directions against potential revocation of connectivity. (<i>On admission</i>)
	5.	807/MP/2025	THDC	Petition under with Section 79 (1) (a), (f) and (k) of the Electricity Act, 2003 read with Regulation 102 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 (CERC Tariff Regulations, 2024) seeking relaxation of the Normative Plant Availability Factor for THDC Koteshwar Hydro Electric Project provided in terms of Regulation 71(A)(4) of the CERC Tariff Regulations, 2024. (<i>On admission</i>)
	6.	789/TL/2025	BITL	Petition under section 14 of the Electricity Act, 2003 read with CERC grant of Transmission License Regulation, 2024 for grant of separate RTM License to POWERGRID Barmer I Transmission Limited
	7.	725/TL/2025	RRETL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Raghnesda RE Transmission Limited
	8.	724/AT/2025	RRETL	Application under Section 63 of Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System Transmission system for evacuation of RE power from Raghnesda Area of Gujarat-3GW under Phase-I being established by Raghnesda RE Transmission Limited.
	9	722/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 420 MW RTC power from ISTS-connected Renewable Energy Power Projects (SECI-RTC-IV) and selected through competitive bidding process as per the guidelines dated 09.06.2023 issued by the Ministry of Power, Government of India
	10.	126/MP/2022 alongwith IA No. 41/2022	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of Order dated 20.01.2022 read with Corrigendum Order dated 04.02.2022 passed by this Commission in Petition No. 594/MP/2020

				and initiation of proceedings under Section 142 of the Electricity Act, 2003 against DNH Power Distribution Corporation Limited in relation thereto. (Interlocutory Application for setting aside ex-parte order dated 7.6.2022)
	11.	320/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to UP Power Corporation Ltd (UPPCL) to make payment of balance outstanding, accumulated out of part payment of twelve quarter interest free instalments, along with interest (to be applicable from commencement of payment of instalments) to the Petitioner.
	12.	198/MP/2023 alongwith IA No 43/2023	AEGPL	Petition under Section 79 of the Electricity Act, 2003 inter alia seeking quashing of the letter dated 23.02.2023 issued by the CTU to the Petitioner No. 1 and issuance of a declaration that the Petitioners are not liable to pay any bilateral / transmission charges on account of the failure of Solar Energy Corporation of India Limited to execute the Power Purchase Agreement. (Interlocutory application for Interim Relief)
	13.	378/MP/2023	MPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of contract performance bank guarantee (Part heard).
	14.	358/MP/2023 alongwith I.A.No.90/2023 I.A. No. 33/2025 and 46/2025	TPSL	Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (Interlocutory application for interim directions and seeking urgent listing of Petition in light of the coercive actions initiated by M.P. Power Management Company Limited and Amendment of Petition).
	15.	180/MP/2025 alongwith I.A. No.98/2025	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges. (Interlocutory application for amendments of the Petition).
	16.	261/MP/2025 alongwith IA No. 74/2025	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 7.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges. (Interlocutory Application for amendment of Petition)
	17.	484/MP/2024 alongwith I.A.No.98/2024	PEDM	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003, read with Regulation 65(1) of the CERC (Conduct of Business) Regulations, 2023 (Interlocutory application for interim reliefs).
	18.	254/MP/2024 alongwith I.A.No.64/2025	TRNEPL	Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the PPA dated 25.07.2013 executed between the Petitioner and the PTC and as per the terms of the back to back PPA executed by PTC with UPPCL on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.7.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PPA as well as Order dated 14.5.2019 passed in Petition No. 77/MP/2018 (Interlocutory application for interim reliefs).
	19.	424/MP/2025	NTPC	Petition Under 79 (1) (a) & (k) r/w Section 62 of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business)

				Regulations, 1999 & 2023 and Chapter-3, Regulation-8 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for allowing expenditure towards procurement and capitalization of wagons for Kahalgaon Super Thermal Power Station, Stage-I (840 MW).
	20.	451/MP/2025 alongwith I.A.No.36 /2025 & 37/2025	SPPL	Petition under Section 79, including 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, seeking continuation of its GNA/ Connectivity of 700 MW. The Petitioner is also seeking consequent directions upon the Respondent/ CTUIL to consider Connectivity Bank Guarantees already furnished by the Petitioner with respect to its GNA applications dated 30.05.2024 to 22.06.2024 as sufficient for the purpose of such continuation, with no requirement to submit fresh Connectivity Bank Guarantees (Interlocutory application for interim reliefs and urgent listing).
	21.	814/MP/2025	WFEPL	Petition under Section 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act read with Regulation 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and amendments thereto ("GNA Regulations, 2022") seeking inter-alia extension of Connectivity and corresponding Financial Closure milestone for the 700 MW Salgar Project being developed by the Petitioner at Solapur, Maharashtra.
	22.	815/MP/2025	WNPL	Petition under Regulation 41 (Power to Relax) and Regulation 42 (Power to Remove Difficulty) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking extension of the Financial Closure of the 250 MW capacity Wind-Solar Hybrid Power Project at Bidar, Karnataka, where the in-principle connectivity has been granted on 22.07.2024 .
	23.	511/GT/2024	THDC	Petition for or truing up of tariff for tariff period 2019-24 and for determination of tariff for tariff period 2024-29 in respect of Tehri Hydroelectric Power Project (HPP) Stage-I (4x250MW).
	24.	41/GT/2025	NEEPCO	Petition for truing up exercise for the period 2019-24 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2019-24 and for determination of tariff for the period 01.04.2024 to 31.03.2029 In respect of Doyang Hydro Power Station (75 MW) (hereinafter referred to as DHPS) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	25.	619/GT/2025	NTPC	Petition for approval of tariff of Farakka Super Thermal Power Station Stage-III (500 MW) for the period from 1.4.2024 to 31.3.2029.
30.9.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	782/MP/2025	ASSPL	Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020. <i>(For admission)</i>
	2.	833/MP/2025	AMPEGPL	Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of The Electricity Act, 2003 along with Regulation 13(8) of The CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020. <i>(For admission)</i>
	3.	96/MP/2015	CPCPL	Petition filed under section 79(i) and Section 79(i)(f) of the Electricity Act, 2003 read with CERC (grant of Connectivity, long term access and Medium-term Open access in Inter-State Transmission and related matters) regulation, 2009 alongwith affidavit. <i>(Remand Matter)</i>
	4.	771/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of tariff of 1200 MW Wind-Solar Hybrid Power Projects connected to the inter-State Transmission System (ISTS) and selected through a competitive bidding process as per the guidelines dated 21.8.2023 of the Ministry of Power, Government of India as amended from time to time.
	5.	632/MP/2025	RUVNL	Petition under Section 142 read with Section 79(1)(f) of the Electricity Act, 2003 ('Act') for non-compliance of the Order dated 12.03.2025 by Tata Power Company Limited ("Tata

				Power"). A copy of the Order dated 12.03.2025 in Petition No. 141/MP/2016.
	6.	314/MP/2022	NWEPL	Petition under Section 79 of the Electricity Act, 2003 for (i) approval of "Change in Law"; and (ii) consequential relief to offset the financial/ commercial impact of the "Change in Law" event i.e., increase in the rate of Goods and Services Tax from 5% to 12% by way of Notification No. 8/2021-Central Tax (Rate) dated 30.09.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 21.01.2019 between Netra Wind Private Limited and Solar Energy Corporation of India Limited.
	7.	346/MP/2020 alongwith I.A.No.24/2024	DVC	Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions (Interlocutory application for directions) (Re-hearing).
	8.	790/GT/2025	NTPC	Petition for revision of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-I (420 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise.
	9.	791/GT/2025	NTPC	Petition for revision of tariff of Auraiya Gas Power Station (663.36 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise
	10.	792/GT/2025	NTPC	Petition for revision of tariff of Kahalgaon Super Thermal Power Station Stage-I (4x210 MW) (hereinafter called as Kahalgaon-I) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise.
	11.	793/GT/2025	NTPC	Petition for revision of tariff of MTPS Stage-II (2x195 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise.
	12.	794/GT/2025	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-I (420 MW) for the period from 01.04.2024 to 31.03.2029.
	13.	795/GT/2025	NLCIL	Petition seeking determination of Tariff on account of Truing up for NLCIL Thermal Power Station I for the period 2019-24
	14.	796/GT/2025	NTPC	Petition for revision of tariff of KUDGI SUPER THERMAL POWER STATION STAGE1(2400MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise
	15.	797/GT/2025	NTPC	Petition for approval of tariff of Auraiya Gas Power Station (663.36 MW) for the period for the period from 01.04.2024 to 31.03.2029.
	16.	798/GT/2025	NTPC	Petition for approval of tariff of Kahalgaon Super Thermal Power Station Stage-I (4x210 MW) for the period from 01.04.2024 to 31.03.2029.
	17.	799/GT/2025	NTPC	Petition for approval of tariff of Muzaffarpur Thermal Power Station, Stage II (2x195 MW) (hereinafter referred to as MTPS Stage-II) for the period from 01.04.2024 to 31.03.2029.
	18.	800/GT/2025	NTPC	Petition for approval of tariff of Kudgi Super Thermal power Station Stage-1(2400 MW) for the period from 01.04.2024 to 31.03.2029
	19.	801/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Raghunathpur Thermal Power Station, Units I & II (2 x 600 MW) for the period from 1.4.2024 to 31.3.2029.
	20.	802/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Koderma Thermal Power Station, Units I & II (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029.
	21.	803/GT/2025	NHPC	Petition for 2019 for truing up of tariff for the period 2019-24 in respect of Rangit Power Station & for determination of tariff for the period 2024-29 in respect of Rangit Power Station.
	22.	621/GT/2025	NLCIL	Petition seeking determination of Tariff on account of Truing up for the period 2019-24 in respect of Barsingsar Thermal Power Station (2x125 MW).
30.9.2025 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	194/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Augmentation of Transformation capacity at Fatehabad (PG) in Northern Region.
	2.	537/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block

Coram: Member (RBV) Member (HD)				for Combined Assets under Provision of Series Reactors in Northern Region.
	3.	481/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Northern Region System Strengthening Scheme XXXIV in the Northern Region.
	4.	512/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Northern Region System Strengthening Scheme-II in Northern Region.
	5.	567/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Northern Region System Strengthening Scheme-XIII in Northern Region.
	6.	401/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under 765 kV System for Central Part of Northern Grid-Part III in Northern Region.
	7.	355/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined assets in Eastern Region Strengthening Scheme IX Project.
	8.	342/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset under Establishment of 400/220 kV GIS at Magarwada in Union Territory of Daman & Diu in Western Region.
	9.	372/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Expansion/Upgradation of SCADA/EMS System at SLDCs of Western Region.
	10.	386/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset under Line Bays and Reactor Provisions at POWERGRID Sub-stations associated with System Strengthening common for Western Region.
	11.	635/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Raipur Pooling Station-Wardha 765 kV D/C second line along with bay extension and equipment at 765 kV Raipur Pooling Station & Wardha Sub-station under System Strengthening in Raipur-Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F) in Western Region.
	12.	439/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under System Strengthening in Southern Region XIV in Southern Region.
	13.	412/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for combined assets under transmission system associated with Kaiga 3 and 4 (2x235 MW) Project in Southern Region.
	14.	480/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined asset under System strengthening XXV in Southern Region.
	15.	611/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined asset under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #2 AC System strengthening at Pugalur end in Southern Region.
	16.	496/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined asset under Transmission System associated with Kudankulam Atomic Power Project in Southern Region.
	17.	583/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Augmentation of Transformation Capacity

				at Raebareli and Sitarganj 220/132 kV Sub-stations in the Northern Region.
18.	588/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Conversion of Fixed Line Reactors into Switchable Line Reactors in the Northern Region.
19.	479/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Inter-Regional System Strengthening Scheme in WR and NR (Part-B).
20.	477/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Provision of STATCOM at Nalagarh and Lucknow in Northern Region.
21.	402/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Bus Reactors in Northern Region (Phase-II) in Northern Region.
22.	15/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 03 Nos of Asset under "Powergrid works associated with North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B) in North Eastern Region.
23.	22/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Eastern Region Strengthening Scheme X (ERSS-X) in Eastern Region.
24.	58/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transfer of Power from Generation Projects in Sikkim to NR / WR Part-A in Eastern Region.
25.	60/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Transmission system associated with Darlipalli TPS in Eastern Region.
26.	93/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Eastern Region Strengthening Scheme XIII (ERSS-XIII) in Eastern Region.

By Order of the Commission

Sd/-
T.D. Pant
Joint Chief (Legal)
26.9.2025